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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.3201/2002

New Delhi, this the 9th day of December, 2002

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR. M.P. SINGH, MEMBER (A)

Smt. Manjula Rani
W/o Shri Shiva Raj B. Mathur,
R/o QU-274A, Chitrakoot,
Pitampura,
Delhi-110088.

... Applicant
(By Advocate: Shri P.S. Mahendru)

V E R S U S

1. Govt. of National Capital Territory of
Delhi.

Through Secretary,
Department of Education,
Delhi Administration,
Old Secretariat,
Delhi.

2. The Director of Education,
Directorate of Education,
Old Secretariat,
Delhi.

... Respondents

ORDER (ORAL8)

By Shri M.P. Singh, Member (A):

Heard Shri P.S. Mahendru, learned counsel for
the applicant.

2. By filing the present OA, the applicant is
claiming the following reliefs:-

"a) allow this application and quash the
impugned eligibility order and list
(Annexure-A/1);

b) direct the respondents to include the name
of the applicant in the impugned
eligibility list of candidates to be
considered for promotion to the post of
Principal at the appropriate place at
S.No.226-A and thereafter to forward the
same to UPSC for consideration."



(2)

3. The brief facts of the case are that the applicant is working as Vice Principal (Head of School), at Government Sarvodaya Co-Ed. Vidyalaya C-Block, Sultanpuri, Delhi. The respondents have now prepared a eligibility list of Vice Principals for promotion to the post of Principal and the same is being forwarded to the UPSC for holding DPC for considering the cases of ~~Lecturers~~/Vice Principals for promotion to the post of Principal.

4. The grievance of the applicant is that her name has not been included in the said eligibility list/seniority list of the Vice Principals. The respondents have now forwarded the eligibility list to the UPSC to convene the meeting of the Departmental Promotion Committee for considering promotion to the post of Principal. Since the name of the applicant does not appear in the eligibility list, she will not be considered by the UPSC for promotion to the post of Principal whereas many of her juniors', who are working as Vice Principals, ^{Their} names have been included in the said eligibility list and as such her juniors will be considered by the UPSC for promotion to the post of Principal. Therefore, the applicant has sought a direction to the respondents to include the name of the applicant in the said eligibility list of Vice Principals at proper place and forward the same to the UPSC for considering her case along with other eligible candidates for promotion to the post of Principal.



(4)

(3)

5. On perusal of records, we find that, with regard to her grievance, the applicant has already made representations to the respondents on 2.11.2002 and 10.11.2002, which have not yet been disposed of by the respondents.

6. In these circumstances, we feel that the ends of justice will be duly met, if a direction is issued to the respondents, even without issuing any notice to them, to decide applicant's representations dated 2.11.2002 and 10.11.2002 by passing a speaking and reasoned within a period of two months from the date of receipt of a copy of this order. We do so accordingly.

7. The present OA is disposed of in the aforesated terms at the admission stage itself.

M.P.Singh
(M.P. SINGH)
MEMBER(A)

V.S. Agg
(V.S. AGGARWAL)
CHAIRMAN

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